

KARNATAKA ACT NO. 03 OF 2017

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**THE KARNATAKA AYURVEDIC, NATUROPATHY, SIDDHA, UNANI
AND YOGA PRACTITIONERS REGISTRATION AND MEDICAL
PRACTITIONERS MISCELLANEOUS PROVISIONS
(AMENDMENT) ACT, 2016**

(Received the assent of the Governor on the 31st day of December, 2016)

An Act further to amend the Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners Registration and Medical Practitioners' Miscellaneous provisions Act, 1961.

Whereas it is expedient further to amend the Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Medical Practitioners Registration and Medical Practitioners Miscellaneous provisions Act, 1961 (Karnataka Act 9 of 1962), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-seventh year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners' Registration and Medical Practitioners Miscellaneous provisions (Amendment) Act, 2016.

(2) It shall come into force at once.

2. Amendment of section 16.- In section 16 of the Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners' Registration and Medical Practitioners Miscellaneous provisions Act, 1961 (Karnataka Act 9 of 1962) (hereinafter referred to as the principal Act), after sub section (2A) the following shall be inserted, namely:-

"(2B) Persons who acquire the prescribed qualification after the commencement of the Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners' Registration and Medical Practitioners Miscellaneous provisions (Amendment) Act, 2016 may apply to the Registrar for provisional registration along with such fee not less than rupees five hundred in such manner and subject to such conditions as may be prescribed.

(2C) The Registered Medical Practitioner may apply to the Registrar for issue of duplicate identity card on payment of such fee, not

less than of rupees five hundred, in such manner and subject to such conditions, as may be prescribed.

(2D) Every Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioner registered under any law for the time being in force in any State other than Karnataka, intending to practice in the State may apply for supplementary registration with such fee, not less than of rupees five thousand and five hundred, in such manner and subject to such terms and conditions, as may be prescribed.

(2E) The practitioners specified under sub-section (1) and (2D) who are willing to incorporate Post Graduate degree or diploma or any other higher qualification may include such qualification in the register in such manner on payment of such fee, not less than rupees three thousand, as may be prescribed."

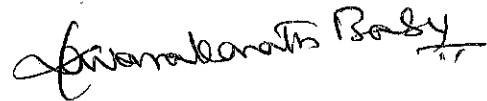
3. Substitution of section 36.- For section 36 of the principal Act, the following shall be substituted, namely:-

"36. Penalty.- Any person who act in contravention of the provisions of section 34 and 35 of this Act, shall on conviction, be punished with fine which may extend to rupees twenty five thousand for the first offence, to a fine of rupees two lakhs fifty thousand and imprisonment of one year for the second offence and a fine of rupees five lakhs and imprisonment for a term not exceeding three years for every subsequent offence after the conviction of such person for such subsequent offence."

4. Amendment of section 37.- In section 37 of the principal Act, in sub-section (2), for the words "one thousand rupees", the words "rupees five lakhs" shall be substituted.

5. Amendment of section 38.- In section 38 of the principal Act, in sub-section (2), for the words "two hundred and fifty rupees", and " five hundred rupees" the words "fifty thousand rupees" and "five lakhs rupees" shall respectively be substituted.

By Order and in the name of
the Governor of Karnataka,



(K. DWARAKANATH BABU)

Secretary to Government
Department of Parliamentary Affairs